

(e) As per Central Electricity Authority (CEA), Government has set a target of installing 175 GW of renewable energy capacity by 31.03.2022 to meet the power demand in future from renewable energy sources.

Power Purchase Agreements

810. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that some of the 10 GW power plants are lying idle due to lack of coal linkages and power contracts;

(b) if so, the steps taken by Coal India Limited (CIL) to auction coal linkages/ to such plants through Power Purchase Agreements (PPAs); and

(c) by when PPAs would be signed and linkages going to be established?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (c) As per Central Electricity Authority (CEA), about 10 GW of coal based capacity in the country are not having power contracts/coal linkages. Coal linkages to the power sector are presently governed under the SHAKTI Policy, 2017 and the amendment thereto. The policy has provisions which allow coal linkages under various categories to power plants having Power Purchase Agreement (PPA) and those without PPA. Under para B (ii) of SHAKTI Policy, coal linkages are granted on auction basis to power plants having already concluded long-term PPA based on domestic coal. As of now, coal linkages to about 9,045 MW capacity in the first round and about 875 MW capacity in the second round have been granted under para B (ii) of the policy. Further, Power generation is a delicensed activity and the onus of entering into a PPA entirely depends on the generator and prevailing power demand situation.

Deaths and accidents in coal mines

811. SHRI BINOY VISWAM: Will the Minister of COAL be pleased to state:

(a) details of the number of accidents and deaths in coal mines in the country, State-wise;

(b) compensation paid to victims/next of kin of coal mine workers who have died/got injured during work;

(c) steps taken by Government to reduce such incidents and improve the working condition for coal miners; and